

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 5030/2022

JAI PRAKASH UTTAM

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 168155/2021 - APPLICATION FOR PERMISSION, IA No. 85009/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 85008/2021 - EXEMPTION FROM FILING O.T., IA No. 72335/2022 - EXEMPTION FROM FILING O.T., IA No. 87357/2021 - EXEMPTION FROM FILING O.T., IA No. 160102/2023 - INTERLOCUTARY APPLICATION, IA No. 72333/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 52999/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 87354/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-10-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) Mr. P. B. Suresh, Sr. Adv.
Mr. Parul Shukla, AOR
Ms. Shubhangi Pandey, Adv.

For Respondent(s) Ms. Sakshi Kakkar, AOR
Mr. Anchit Singla, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. At the request of learned counsel for the respondent – State, time is sought for to seek instructions on the contents of the affidavit and to file relevant documents.
2. List after four weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NAND KISHOR)
COURT MASTER